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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 35/2022

KAJARIA CERAMICS LIMITEDPlaintiff Through: Ms. Priya Adlakha, Ms. Tanvi Bhatnagar & Ms. Shilpi Sinha, Advs.

versus

GODADDY.COM LLC & ORS.Defendant Through: Ms. Aparitima Pratap, Adv. for D-1 (aparimita.pratap@nishithdesai.com)

CORAM: JOINT REGISTRAR (JUDICIAL) MS. JYOTI KLER (DHJS) <u>O R D E R</u> 15.02.2022

<u>Court hearing convened via video conferencing on account of</u> <u>Covid-19</u>

I.A.No.2522/2022 (under Order I Rule 10 r/w Section 151 CPC filed on behalf of the plaintiff)

- It is submitted by learned counsel for the plaintiff that the captioned IA has been allowed by the directions of the Hon'ble Court vide today's order.
- 2. In view thereof, no further directions are required.

JYOTI KLER (DHJS) JOINT REGISTRAR (JUDICIAL)

FEBRUARY 15, 2022/nk

Click here to check corrigendum, if any